

ITEM NO.44

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12609/2016

(Arising out of impugned final judgment and order dated 10-03-2016 in WC No. 59990/2010 passed by the High Court Of Judicature At Allahabad)

DEVI CHARAN AGARWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

Date : 16-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. Pankaj Kumar Singh, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, A.A.G.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

Mr. V.K. Shukla, Sr. Adv.
Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Kumar Dushyant Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hearing is expedited.
3. However, the pendency of the appeal would not come in the way,

if the State and the respondent No.5 attempt to make an amicable resolution to the dispute.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)